

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No.1192 of 2019

Akloo Ganjhu	Versus	Appellant
The State of Jharkhand		Respondent

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : Mr. Ashok Kumar, Advocate
For the Respondent : Mr. Azeemuddin, Advocate

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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I.A. No.11622 of 2019

3/10.09.2020 Learned counsel for the appellant seeks permission to withdraw this interlocutory application.

 This aforesaid interlocutory application is accordingly, dismissed as withdrawn.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)

R.Kumar